

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**Service Tax Appeal No. 20731 of 2014**

(Arising out of Order-in-Original No. BEL-EXCUS-000-COM-BHR-002-ST-13-14 dated 29/10/2013 passed by  
Commissioner of Central Excise and Service Tax , BELGAUM )

**Om Softwares**

No. 1771, Belgaum Bhavan Kelkar Baug,  
BELGAUM - 590002  
KARNATAKA

Appellant(s)

*VERSUS*

**Commissioner of Central Excise,  
Customs and Service Tax Belgaum**

NO. 71...CLUB ROAD,  
CENTRAL EXCISE BUILDING,  
BELGAUM, - 590001  
KARNATAKA

Respondent(s)

**Appearance:**

**Shri ASHOK.A. DESHPANDE  
ADVOCATE**

Mathrushree Residency  
BANGALORE - 560097  
KARNATAKA

For the Appellant

**Shri P. Gopakumar,  
Joint Commissioner(AR)**

For the Respondent

**CORAM:**

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER**

**HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

**Final Order No. 20774 / 2020**

Date of Hearing: 23/10/2020

Date of Decision: 23/10/2020

**Per : Bench**

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced  
in Open Court on **23/10/2020**)

**(S.S GARG)**  
**JUDICIAL MEMBER**

**(P. ANJANI KUMAR)**  
**TECHNICAL MEMBER**

Raja...